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Central Administrative Tribunal
Principal Bench: New Delhi

1. OA No.654/90

New Delhi this the 8th Day of July, 1994.

Shri J.P. Sharma, Member (J)

Shri S.R. Adige, Member (A)

Vijender Singh
R/o B-4/332, Sultan Puri,
Delhi.

...Applicant

(By Advocate Sh. R.K. Nain, though not present.)

Versus

1. The Union of India,
through its Secretary,
Ministry of Home Affairs,
(Dept. of Personnel & AR)
North Block, New Delhi.

2. The Staff Selection Commission,
through its Secretary,
Block No.12, C.G.O. Complex,
Lodhi Road, New Delhi-110003.

3. The Assistant Director (NR)
Staff Selection Commission,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-110003.

...Respondents

(By Advocate Sh. N.S. Mehta, though not present)

2. OA No.655/90

Rameshwar Prasad Meena,
Constable,
Police Station, Inderpuri,
New Delhi.

...Applicant

(By Advocate Sh. R.K. Nain, though not present)

Versus

1. The Union of India,
through its Secretary,
Ministry of Home Affairs,
(Dept. of Personnel & AR)
North Block, New Delhi.

2. The Staff Selection Commission,
through its Secretary,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-110003.

3. The Assistant Director (NR)
Staff Selection Commission,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-110003.

...Respondents

(By Advocate Sh. N.S. Mehta, though not present)

J.P. SHARMA:

ORDER (ORAL)

Both the applicants took the Sub Inspector of
Delhi Police Examination, 1989. They were declared

successful being treated as departmental candidates, but subsequently, when their applications were scrutinised, it was noticed that the applicants of both the OAs were not having the requisite service for being treated as departmental candidates. As such, Vijender Singh was treated as a Scheduled Caste candidate and Rameshwar Prasad Meena was treated as a Scheduled Tribe candidate. On the basis of that, it was found that the applicants did not obtain sufficient marks to obtain sufficient 'cut off' marks to be declared qualified in the said examination. None is present on behalf of either party. This is a matter of 1989 and the applications having been filed in April, 1990 it appears that the applicants have lost interest in the case and, therefore, both the applications are dismissed in default of the applicants. No costs.

Infra
(S.R. ADIGE)
Member(A)

J. Sharma
(J.P. SHARMA)
Member(J)

'KALRA'